



2026:AHC:16639

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4992 of 2025

Tej Bahadur And 8 Others

.....Petitioner(s)

Versus

Nanhak (Since Deceased) And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Udisha Tripathi, Vaibhav Tripathi, Vinod Kumar Tripathi
Counsel for Respondent(s)	: C.S.C., Pradeep Singh

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Learned counsel for the petitioner has prayed to dismiss the instant writ petition as withdrawn with liberty to file fresh writ petition with better particulars and details of the case.
2. There is no oppose to the prayer made by the learned counsel for the petitioner.
3. As such, the instant writ petition is dismissed as withdrawn with liberty as prayed for.
4. Office is directed to return the certified copy of the orders/documents, if any, to the counsel for the petitioners after retaining its photocopy at the relevant place.

January 22, 2026

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(Dinesh Pathak,J.)